

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.48/(MAH)/2013
CA No.

CORAM:

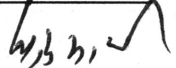
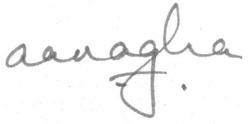


Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.02.2017

NAME OF THE PARTIES: Mr. Hanif Gulamal Somji & Ors.

V/s.
M/s. Nasik Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Maheesh Athavale	} PCs for Respondent No. 1, 2, 3, 6, 7, 9 to 15	
2.	Anagha Anandgaraju (Kanj & Associates)		
3.	Bala Madan	44 in Person	
4.	Bizin George	} Also cat for Reliance	
5.	Shandul Singh		

COMMON ORDER

CA No. 206/2013 in TCP No. 45/397-398/CLB/MB/MAH/2013

CA No. 207/2013 in TCP No. 46/397-398/CLB/MB/MAH/2013

CA No. 208/2013 in TCP No. 47/397-398/CLB/MB/MAH/2013

CA No. 209/2013 in TCP No. 48/397-398/CLB/MB/MAH/2013

CA No. 210/2013 in TCP No. 49/397-398/CLB/MB/MAH/2013

CA No. 211/2013 in TCP No. 50/397-398/CLB/MB/MAH/2013

TCP 51/397-398/CLB/MB/MAH/2013

CA No. 212/2013 in TCP No. 52/397-398/CLB/MB/MAH/2013

TCP 53/397-398/CLB/MB/MAH/2013

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1. The Learned Representatives of both the sides are present.
2. Due to shortage of time the hearing is required to be adjourned.
3. After having consultation with the Learned Counsel of both the sides, the Petitions alongwith the Applications of the Group are adjourned to **14.03.2017 at 11.30 AM.** Date is duly communicated to both the sides.

28th February, 2017.

Sd/-
M.K. SHRAWAT.
MEMBER (JUDICIAL)